

Hindi Directorate and the Ministry of Law; and

(b) how many of them have been printed in Hindi or in the bilingual form?]

प्रतिरक्षा मंत्रालय में राज्य मंत्री (श्री के० रघुरामैया) : (क) इस समय तक १७० मानक फार्मों का हिन्दी में अनुवाद हो चुका है। ६२२ फार्मों का हिन्दी में अनुवाद हो रहा है।

(ख) १७० अनुवाद हो चुके फार्मों में से अभी तक ४६ दोनों भाषाओं में छापे गये हैं, और शेष छापे जा रहे हैं, या छापने को भेजे जाने वाले हैं।

t[THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RAGHURAMIAH) : (a) 170 standard forms have so far been translated into Hindi. 922 forms are being translated into Hindi.

(b) Out of 170 translated standard forms, 46 have so far been printed in bilingual form and other are under print or are being sent for printing.]

SURRENDER OF HOSTILE NAGAS

140. SHRI LILA DHAR BAROOAH: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that sixty hostile Nagas surrendered on the 20th September, 1962, at Kohima; and

(b) if so, what action Government have taken against these hostile Nagas?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI K. RAGHURAMIAH) : (a) Sixty Naga hostiles along with their leader Kohoto Sema, surrendered to the security forces and civil authorities on the 20th September 1962 at Aghuneto.

f[] English translation. ITransferred from the 12th November, 1962.

(b) No action was taken against them as they surrendered voluntarily and agreed to sign a bond of good behaviour.

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PAPERS LAID ON THE TABLE

THE OFFICERS OF PARLIAMENT (TRAVELLING AND DAILY ALLOWANCES) AMENDMENT RULES, 1962

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI SATYANARAYAN SINHA) : Sir, I beg to lay on the Table, under sub-section (2) of section 11 of the Salaries and Allowances of Officers of Parliament Act, 1953, a copy of the Department of Parliamentary Affairs Notification G.S.R. No. 1209, dated the 30th August, 1962, publishing the Officers of Parliament (Travelling and Daily Allowances) Amendment Rules, 1962. [Placed in Library. See No. LT-509/62.]

THE PUBLIC PREMISES (EVICTION OF UNAUTHORISED OCCUPANTS) AMENDMENT RULES, 1962.

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO): Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section. (3) of section 13 of the Public Premises (Eviction of Unauthorised Occupants) Act, 1958, a copy of the Ministry of Works, Housing and Supply Notification G.S.R. No. 1453 dated the 19th October, 1962, publishing the Public Premises (Eviction of Unauthorised Occupants) Amendment Rules, 1962. [Placed in Library. See No. LT-510/62.]

NOTIFICATION UNDER THE ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO) : Sir, I beg to lay on the Table a copy of the Ministry of Commerce and Industry Notification S.R.O. No. 2896, dated the 18th September, 1962, issued under